THE INSTITUTE OF CHARTERED FINANCIAL ANALYST OF INDIA UNIVERSITY (AMENDMENT) ACT 2014

(NAGALAND ACT No. 8 of 2015)

Received the assent of the Governor of Nagaland on 27.4.15 and published in the Nagaland Gazette Extraordinary dt 29th may 2015)

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Act

To Amend the ICFAI University, Nagaland Act 2006 (Act No.2 of 2006)

The ICFAI University, Nagaland (Amendment) act, 2014

Whereas it is expedient to amend the ICFAI, University, Nagaland Act 2 to 2006 in the manner as given here under:

It is thereby enacted in this sixty fifth year of the Republic of India as follows;

1. Short Title and commandment:

- i. This Act shall be called the ICFAI University Amendment Act, Nagaland.
- ii. It shall come into force on such date as the State Government may notify in official gazette.

2. Amendments:

- i. 'Institute of Chartered Financial Analysts' wherever it occurred in all the documents shall be substituted by the word 'ICFAI'
- ii. Words like CFA (Charter and Designation, 'The council of Chartered Financial Analysts and Charter') wherever they occurred shall be deleted totally.
- iii. Chapter 1-Clause 2- (xxvii & xxix) these clauses shall be deleted in full.
- iv. Schedule as per section 6(1) of the Act has been revised to include courses and programmes run by the university.